

**The Constitution (Amendment) Bill, 2024 (insertion of new Part XIV- B and
Amendment of the Seventh Schedule)**

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): ‘The National Agricultural Commission Bill, 2024’. Dr. Fauzia Khan to move for leave to introduce the Bill.

The National Agricultural Commission Bill, 2024

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill to provide for a dedicated institution in the form of the National Agricultural Commission to address the multi-faceted challenges faced by the agricultural sector and promote its sustainable development and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The next one is ‘The National Committee for Protection of Media Persons Bill, 2024’. Shri Mohammed Nadimul Haque to move for leave to introduce the Bill. Shri Mohammed Nadimul Haque; not present. Again, ‘the Surrogacy Laws (Amendment) Bill, 2024’ by Shri Mohammed Nadimul Haque. But Shri Mohammed Nadimul Haque is not present. Oh! Now the third Bill is also by him. I do not know how he can afford to be absent. ‘The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024’. Shri Mohammed Nadimul Haque; not present. Then, ‘The Criminal Laws (Amendment) Bill, 2024’. Shri Raghav Chadha; not present. ‘The Public Examinations (Prevention of Unfair Means) Amendment Bill, 2024’. Shri Raghav Chadha; not present. ‘The Representation of the People